

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.102/MP/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana.

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL).

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.

Parties Present : Shri Vishrov Mukerjee, Advocate, JPL  
Shri Janmali Manikala, Advocate, JPL  
Shri Damodar Solanki, Advocate, JPL  
Shri Basava Prabhu Patil, Sr. Advocate, TPDDL  
Shri Nitish Gupta, Advocate, TPDDL  
Shri Nishant Talwar, Advocate, TPDDL  
Shri Rishabh Sehgal, Advocate, TPDDL  
Shri Aditya Singh, Advocate, HPPC  
Shri Venkatesh, Advocate, TPTCL  
Shri Aditya Sharma, Advocate, TPTCL  
Shri Vedant Choudhary, Advocate, TPTCL

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **14.1.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**